

Statutory Resolutions

The following Statutory Resolutions have been admitted:-

From whom received	Ministry/ Department	Text of Resolution
Smt. Nirmala Sitharaman	Finance	(i) In pursuance of Section 8 of the Customs Tariff Act, 1975, this House hereby approves of notification No. 47/2023-Customs, dated 19 th August, 2023 [G.S.R. 616 (E), dated 19 th August, 2023], which seeks to amend the Second Schedule of the Customs Tariff Act, in order to levy Export duty on exports of Onions, falling under HS Code 0703 10. (ii) In pursuance of Section 8 of the Customs Tariff Act, 1975, this House hereby approves of notification No. 49/2023-Customs, dated 25 th August, 2023 [G.S.R. 628 (E), dated 25 th August, 2023], which seeks to amend the Second Schedule of the Customs Tariff Act, in order to levy Export duty on exports of Parboiled Rice, falling under HS Code 1006 30 10.

Provision of Ladies Lounge 'Vasudha' in Parliament House

The Hon'ble Members are informed that there is a provision of Ladies Lounge named 'Vasudha', at First Floor, Parliament House, just above Shilp Deergha.

Hon'ble Members may kindly see for information and avail the facility.
